



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.4700/2020  
(S.W.P. No.14/2011)

Wednesday, this the 16<sup>th</sup> day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Ghulam Hassan Mantoo Aged 53 Years, Son of Ghulam Qadir Mantoo, Resident of Panzmulla Tehsil, Anantnag.
2. Mohamad Amin Sheikh Aged 51 years, Son of Abdul Gani Sheikh Resident of Mahind Tensil Bijbehara.
3. Abdul Gani Bhat, Aged 57 years, Son of Habib-Ullah Bhat, Resident of Machbawan Tehsil Anantnag

...Applicants

(None for applicants)

Versus

1. State of Jammu and Kashmir through Commissioner Cum Secretary to Government Revenue Department, Civil Secretariat, Srinagar.
2. Financial Commissioner, Revenue, J&K Srinagar.
3. Divisional Commissioner, Kashmir, Srinagar.
4. Deputy Commissioner, Anantnag.

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

### **O R D E R (ORAL)**

**Mr. Justice L. Narasimha Reddy:**

The applicants were working as Girdawar in Revenue Department of Jammu & Kashmir. They filed S.W.P.



No.14/2011 before the Hon'ble High Court of Jammu & Kashmir at Srinagar, challenging the order dated 24.09.2010, whereby they have been displaced from the incharge of the higher officers. The Hon'ble High Court passed an interim order dated 12.01.2011 directing that the applicants be allowed to look after the office of Niabats/assignments in terms of order dated 09.09.2010.

2. In view of re-organization of the State of Jammu, the S.W.P. has been transferred to this Tribunal and renumbered as

T.A. No.4700/2020.

3. All the applicants were above 50 years of age when they filed the Writ Petition, and by this time, they have retired from service. Nothing remains to be decided at this stage.

4. The T.A. is accordingly dismissed. There shall be no order as to costs.

**( Mohd. Jamshed )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**December 16, 2020**

/sunil/dsn/sd/arun